

File No RCD-02005/1/2023-Regulatory-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
Regulatory Compliance Division
FDA Bhawan, Kotla Road, New Delhi – 110002

To,

Dated: 24th July, 2023

The Commissioners of Food Safety of all States/UTs.

Subject: Monitoring the sale of fresh Fruits and Vegetables in the Markets-Reg.

Ma'am/Sir,

This is with reference to the various media report regarding vegetables and fruits being sold contain pesticides and harmful chemicals in high doses, in major cities across India. Further NHRC has also taken *suo-moto* cognizance on the issues relating to excess use of pesticides by farmers and has directed for taking measures to minimize pesticides risk and promotion of alternative systems of cultivation.

In order to curb the menace of excess use of pesticides during pre-marketing treatment of fruits and vegetables with the pesticides, it is requested to keep strict vigil in your respective State/UT on the such Food Business Operators (FBO) who are involved in the manufacturing/re-packing fresh/surface-treated/minimally processed Fruits & Vegetables.

Further measures like surveillance /enforcement activities may also be undertaken from time to time to ensure that the fresh fruits & vegetables being sold under your respective jurisdictions comply with the provisions of **Food Safety and Standards (Contaminants, Toxins and Residues) Regulation, 2011**, as amended from time to time.

In addition to above, awareness building measures through Information, Education, Communication (IEC) activities under Eat Right India Initiative may be conducted in the fruits and vegetable markets/ Mandi to educate the FBOs and consumers about the issues.

Yours sincerely,


(Inoshi Sharma)
Executive Director (CS)

Copy for Information to:-

1. Advisor (QA), FSSAI.
2. Sr. PS to the CEO, FSSAI.
3. CTO, FSSAI-for uploading on FSSAI website.